

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION No.3875
TO BE ANSWERED ON 22.12.2015**

All India Council for Sports

†3875. SHRI MANSHANKAR NINAMA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is any hope of improvement in the working of the Ministry of Youth Affairs and Sports with the constitution of 'All India Council for Sports' and if so, the details thereof;

(b) the composition of administrative set up to run the said council; and

(c) the procedure to be followed for appointment of members of the advisory committee of this council?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)**

(a): The Government of India has recently constituted All India Council of Sports (AICS) headed by Prof V.K. Malhotra as its President in the rank of Minister of State. The Council is an advisory body for the Ministry of Youth Affairs and Sports. The salient aims & objectives of the Council are as follows:

- popularising sports amongst the youth as a way of life;**
- increasing outreach of sports to rural and tribal areas, and areas affected by Left Wing Extremism (LWE), North East and Jammu & Kashmir;**

- matters relating to promotion of inclusiveness in sports with special focus on women, differently-abled, tribals, etc.;
- preventing drug abuse in sports, fraud of age and sexual harassment of women in sports;
- early identification of sports talent and nurturing of the identified talent; and
- integration of sports in educational curriculum in schools, colleges and universities.

It is expected that advice of the council will help the Ministry of Youth Affairs & Sports make better policies and programmes for promotion of sports.

(b): Following is the composition of the Council:

1	President (in the rank of Minister of State)	Prof. V.K. Malhotra
2	4 Members of Parliament	Shri Sachin Tendulkar, MP (Rajya Sabha) (other 3 members will be nominated in due course)
3	2 Presidents / Secretary Generals of National Sports Federations	Will be nominated in due course
4	4 Former Eminent sportspersons of different sports disciplines	(i) Smt. P.T. Usha (Athletics) (ii) Shri Limba Ram (Archery) (iii) Ms. N. Kunjarani Devi (Weightlifting) (iv) Shri I.M. Vijayan (Football)
5	2 Eminent Coaches of different sports disciplines	(i) Shri P. Gopichand (Badminton) (ii) Shri Baichung Bhutia (Football)

6	3 Sports Experts (viz. Experts in Sports Law, Sports Science, Sports Medicine, Skill Development in Sports, Sports Journalism, etc.)	(i) Shri Uday Shankar, CEO Star India (ii) Shri Vishwanathan Anand (Chess) (iii) 3 rd member will be nominated in due course
7	1 Sports Administrator (having experience of managing sports academies, sports promotion boards, sports institutes, professors / Head of Departments of Physical Education of Universities and Sports Universities and Colleges of Physical Education)	Shri Sandeep Pradhan, IRS, Director General, Sports Authority of Gujarat
8	1 Representative of corporate bodies and industry chambers	Will be nominated in due course
9	1 Representative of non-governmental organizations engaged in sports for development and peace	Will be nominated in due course
10	President / Secretary General, Indian Olympic Association – Ex-officio	Ex-Officio
11	2 Secretaries of Sports Departments of State Governments - Ex-Officio (on rotation basis)	(i) Secretary (Sports), Government of Madhya Pradesh (ii) Secretary (Sports), Government of Assam
12	Secretary, Department of Sports, Government of India – Ex-Officio	Ex-Officio

13	Director General, Sports Authority of India - Ex-Officio	Ex-Officio
14	Director General, National Anti Doping Agency (NADA) - Ex-Officio	Ex-Officio
15	Vice Chancellor, Lakshmibai National Institute of Physical Education (LNIFE) - Ex-Officio	Ex-Officio
16	Joint Secretary, Department of Sports - Ex-Officio	Ex-Officio
17	Secretary, Sports Authority of India – Member Secretary - Ex-Officio	Ex-Officio Member Secretary

(c): As per the notification constituting the Council, appointment of the President and members of the Council other than ex-officio members are to be made by the Government. There is no advisory committee of the Council.
